

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROO): (a) No Sir. However, with the coming into effect of the Treaty of Trade between India and Nepal, on the 25th of March, 1978, certain products of Nepalese origin which, on importation into India, were exempt until then, from basic as well as auxiliary duties, became liable to auxiliary duty. The auxiliary duty is leviable at varying rates, the highest rate being 20 per cent of the value of the goods. An exemption from this levy was given in respect of goods of Nepalese origin, with effect from 7th of May 1978. The levy, therefore, remained in force from the 25th of March 1978 to the 6th of May 1978.

(b) Yes Sir, being a new levy it failed to get collected properly at some of the land Customs stations on Indo-Nepal border.

(c) The levy was withdrawn on receipt of a request from the Government of Nepal.

(d) The levy already collected for the period when it was legally due is not to be refunded. It will also be collected in all cases where it failed to get collected between 25th March and 6th May of 1978. The bulk of the amount due, in fact has already been collected.

Opening of Agricultural Development Bank in Dhanbad

5609. SHRI A. K. ROY: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware of a proposal put forward by the State Government of Bihar to open Agricultural Development Bank in Dhanbad; and

(b) if so, facts in details and steps taken thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b)

There is no proposal to open a Regional Rural Bank for the District of Dhanbad at present. Similarly, there is no proposal with the State Bank of India to open an Agricultural Development Branch at Dhanbad.

Setting up of Bauxite Industry at Mushari, Bihar

5610. SHRI RAM SINGH SHAKYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to set up a Bauxite Industry at Mushari Gharari District, Samastipur, Bihar; and

(b) if so, details thereof and the period by which the proposal is likely to be finalised and implemented?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

Proceedings under Section 269C of Income-tax Act in Madras

5611. SHRI D. S. A. SIVAPRAKSHAM: Will the Minister of FINANCE be pleased to state total number of persons against whom proceedings under section 269C of Income-tax Act have been initiated upto 31-3-80 by the Assistant Commissioner of Income-tax, Acquisition Range Madras, and the number of cases finally disposed of?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Total number of cases in which proceedings under section 269C of the Income-tax Act, 1961 have been initiated and notices under section 269D(1) issued upto 31-3-1980 is 2909.